CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGIN	AL APPLICATION NO.: 276/2001	
	Dated this Thursday, the 26th	day of April 2001
	Mrs.Sitadevi Balan & 2 Ors.	Applicant.
	Shri P.A.Prabhakaran	Advocate for theApplicant.
	VERSUS	
	Union of India & Two Ors.	Respondents.
province haloly allowed and province the second and sec	Shri V.G.Rege	Advocate for the Respondents.
CORAM	: Hon'ble Smt.Shanta Shastry,	Member(A)
(i)	To be referred to the Reporter	rornot?
(ii)	Whether it needs to be circulated to other Benches of the Tribunal ?	
(iii)	Library.	•
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(SHANTA SHASTRY)
MEMBER(A)

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MUMBAI BENCH

ORIGINAL APPLICATION NO: 276/2001.

DATED THE 26TH DAY OF APRIL 2001.

CORAM: Hon'ble Smt.Shanta Shastry, Member(A).

1. Sitadevi Balan

2. Mrs.Sreekala Sasikumar Nair

3. Mrs.Stella Richard D'Souza

All the applicants working in the office of:
The Commissioner of Income Tax,
City-I, Mumbai, Aayakar Bhavan,
M.K.Road, Mumbai - 400 020.
As Stenographers

... Applicants.

By Advocate Shri P.A.Prabhakaran

V/s.

- 1. Union of India through
 The Chairman,
 Central Board of Direct Taxes,
 Department of Revenue,
 Ministry of Finance,
 North Block,
 New Delhi 110 OOL.
- The Chief Commissioner of Income-Tax, Mumbai, 3rd Floor, Aayakar Bhavan, M.K.Road, Mumbai - 400 020.
- 3. The Commissioner of Income-Tax, Rs City-I, Mumbai, 3rd Floor, Aayakar Bhavan, M.K.Road, Mumbai 400 020.

... Respondents.

By Advocate Shri V.G.Rege

(ORAL) (ORDER)

Per Smt.Shanta Shastry, Member(A).

The learned counsel for the applicant submits that the Government of India in the Department of Revenue, Central Board of Direct Taxes have taken a decision that Head Clerks and Stenographer S Grade-II are not entitled to

advance increment on passing inspectors examination. Therefore the two advance increments granted to the applicants have been withdrawn vide letter dated 29/1/2001 and further recovery has been ordered at page-23 vide letter mentioned above. The learned counsel further submits that similarly affected persons had approached the Tribunals elsewhere and they have been granted the relief. However, the respondents have not granted the relief to those who had not gone to Central Administrative Tribunal. The counsel requests for interim relief by way of staying the operation of withdrawal of increments and recovery of the same.

- Shri V.G.Rege, learned counsel for respondents submits that a number of persons affected by the aforesaid decision of the Government and the orders of withdrawal and recovery including the applicants have approached the respondents by way of representations made between 14/2/2001 to 23/3/2001. Since the representations are pending I direct that the respondents should consider these representations within a period of a Fortnight and decide the same under intimation to the applicants by a speaking order. Therefore, if the against a large of the period of the impugned orders of recovery shall not be implemented.
- 4. The CA is disposed of Accordingly. No costs.

(SHANTA SHASTRY)
MEMBER(A)

abp.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

C.P.No.55/2001 in O.A.No.276/2001 Date of Decision: 16.8.2001

CORAM: HON'BLE JUSTICE SHRI BIRENDRA DIKSHIT, VICE CHAIRMAN HON'BLE SHRI B.N. BAHADUR, MEMBER (A)

Smt. S. Balan & 2 ors. ... Petitioners (Represented by Shri P.Prabhakaran, Advocate)
vs.

- 1. Shri A. Balasubramanian, or his successor by name in the office of the Chairman Central Board of Direct Taxes, Department of Revenue, Ministry of Finance, North Block-New Delhi 110 001.
- 2. Shri K.V.M. Pai or his successor by name in the Office of the Chief Commissioner of Income Tax Mumbai 3rdfloor, Aayakar Bhavan M.K.Road, Mumbai 400 020.
- 3. Shri W. Hasan or his successor byname in the Office of The Commissioner of Income-Tax, City I Mumbai, 3rd floor, Aayakar Bhavan, M.K. Road, Mumbai 400 020.
- 4. Smt. J.H. Bhojwani, or her successor by name in the Office of the Income-Tax Officer, Pay & Accounts, Office of the DDO (Admn) R.No.381-A, Aayakar Bhavan, M.K.Road, Mumbai 400 020. Contemnors (Represented by Shri V.G.Rege, Advocate)

ORDER (ORAL)

[Per: B.N.Bahadur, Member (A)]

We are considering today the CP.No.55/2001 filed by the three applicants in the O.A.No.276/2001. We are assisted by the learned counsel Shri P.A. Prabhakaran on behalf of original alleged applicants and by Shri V.G.Rege, for the respondents/contemnors.

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Notice was issued to on the alleged contemnor viz. Smt.J.H.Bhojwani, Income Tax Officer (Pay & Accounts) in the Office of DDO (Amdn.)

- 2. We have perused the facts of the case and are also informed by the learned counsel Shri Rege that the main direction in the O.A. viz. that representation made by applicants should be disposed of has since been done. It is stated by him that Commissioner of Income Tax, City-I has disposed of the representation, in so far as it relates to the applicants on 13.8.2001. Shri Rege states it is true that the representation is not disposed of within 15 days time granted.
- 3. In regard to the recovery order made, it is seen that the order was made on 26.4.2001. We have carefully gone through the facts of the dates on which the original order was served and we find that the order was served on 9.5.2001 on the respondents. The recovery has been made in so far as it relates to the salary for the month of April, 2001 which is normally paid on the last date of the month i.e. on 30th. Learned Counsel Shri Prabhakaran made the point that this constituted contempt by DDO:
- 4. We have carefully considered the facts in the matter and not convinced that any contempt is committed. It is clear that the pay bill was drawn in time, importantly no deductions have been made from the next month right uptill date. We are also not convinced that the arguments made to the effect that the competent authority has not issued the order, since the representation was in fact made to the DDO.

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5. In view of the above facts, we discharge the notices issued and reject the C.P. It is hereby clarified that the Department is now free to carry out recoveries as per law, in terms of the orders in the O.A.

6. No costs.

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(B.N.Bahadur)
Member (A)

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(Birendra Dikshit) Vice Chairman

sj*

dt - 16/8/07

to Applicant, Respondent (s)

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